

*[English]***Concrete Jungles Uprooted**

4656. SHRI M.V.V.S. MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the government's attention has been drawn to the fact that concrete jungles uprooting rurality;

(b) if so, the effect of such concrete jungles upon rurality; and

(c) the measures the Government propose to take to save the cities from too much urbanization?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). "Urban Development is primarily a State subject. As such land use regulations are controlled under the various Acts of the State Governments. With increasing population in urban areas certain extent of conversion of agricultural land for urban use is inevitable. However, care is taken as far as possible, not to convert fertile wet agricultural lands to non-agricultural use. The use of agricultural land is regulated by the Land Reforms Act administered by the States wherein safeguards are built for conversion/transfer of land to non-agricultural uses. If any land is designated in the Master plan of the area for the use of agriculture, such land cannot be converted for non-agricultural use without following the procedures statutory laid down in the relevant Town Planning/Master Plan regulations. It would thus be seen that there are several safe-guards built-in to the existing Acts and Regulations to ensure that there is no indiscriminate conversion of agricultural lands for urban use.

False Visa Racket

4657. SHRI E. AHAMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the racketing in visa issued to job seekers for journey to the gulf countries;

(b) the details of persons languishing in Tihar jail after being arrested at IGL airport on their deportation from gulf countries for undertaking journey on false visas; and

(c) whether the Government propose to take action against those who cheat job seekers by issuing false visa?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). The Delhi Police have reported that 23 persons were deported from the gulf countries for traveling on forged visas. All of them were arrested and subsequently released on bail. 16 of them have been convicted.

(c) Action as warranted under the law is taken whenever such a case comes to notice.

Communal Organisations

4658. SHRI M. RAMANNA RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the fundamentalist and revivalist organisations which have been found to create communal tension;

(b) whether some of them are receiving financial aid from abroad;

(c) if so, the details thereof alongwith